



Annex – 3

Quarterly Report of Entities Authorised to Operate Electronic Trading Platforms

1. Name of the ETP Operator:
2. Name of the ETP:
3. ETP Authorisation No.:
4. Report for the quarter ending:
5. Data on operations and transactions (Table 1 and Table 2):

Table 1 – Details related to Operations of the ETP

Sr. No.	Information Item	Response to be Provided by Entities operating ETPs
1	Number of trading members on the ETP at the beginning of the quarter and at the end of the quarter	At beginning of quarter: At end of quarter:
2	Events resulting in disruption of activities during the quarter, if any:	
2 (a)	<i>Number of events resulting in disruption of activities</i>	
2 (b)	<i>Details about events resulting in disruption of activities</i>	
3	Instances of market abuse during the quarter, if any:	
3(a)	<i>Number of instances of market abuse identified</i>	
3(b)	<i>Date on which the instances were reported to the Reserve Bank</i>	
3(c)	<i>Details about the instances of market abuse identified</i>	
4	Details about any material change in trading procedure or technology carried out during the quarter:	



Table 2 – Details Related to transactions in the ETP during the quarter

Sr.No.	Instrument name	Dealing mode (RFQ/RFS/ order matching etc.)	Number of transactions	Share of algo trades (% of no. of transacti ons)	Total Turnover (Amount)	Average bid-ask spread (where applicable)

(one row for each instrument hosted by the ETP)

Note:

1. The entity operating an ETP should submit this report, for each ETP which it is authorized to operate, at the end of every quarter through [email](#) within fifteen calendar days from the close of the quarter.